

(b) if so, the steps taken by Government or proposed to be taken to revive above mentioned two PSUs;

(c) details of plans of Government for compensating a large number of employees of the above two PSUs who are struggling for the last four years without getting their salaries; and

(d) details of the proposal of Government on the other PSUs of country which are under Board for Industrial and Financial Reconstruction and proposed to be closed down?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) to (c) Cachar Paper Mill, Panchgram and Nagaon Paper Mill, Jagiroad are mills of Hindustan Paper Corporation Limited (HPC) in Assam, these are presently non-operational. The National Company Law Tribunal (NCLT) through an order dated 13.06.2018 directed initiation of Corporate Insolvency Resolution Process (CIRP) under the Insolvency and Bankruptcy Code (IBC), 2016 against HPC.

Thereafter, as per the provisions of IBC, the Board of Directors of HPC stands suspended and a Resolution Professional (RP) and a Committee of Creditors have been appointed for HPC.

The Chairman and Managing Director, HPC had filed an appeal in the National Company Law Appellate Tribunal (NCLAT) against the aforementioned order dated 13.06.2018 of NCLT, however, the said appeal was dismissed by Appellate Tribunal *vide* order dated 08.01.2019.

The NCLT, during the hearing of the case on 02.05.2019, has ordered for the liquidation of HPC.

(d) The Board for Industrial and Financial Reconstruction (BIFR) has been dissolved, all pending cases before BIFR stand abated.

Privatisation of Public Enterprises

200. DR. L. HANUMANTHAIHAH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of number of Public Enterprises in the country;

(b) the number of loss-making enterprises;

(c) the number of Navratna Companies and whether there is any move to

privatize these companies; and

(d) whether the Navratna Companies have been privatized, if so, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) and (b) As per Public Enterprises Survey 2017-18 that was laid in the Parliament on 27.12.2018, there were 339 Central Public Sector Enterprises (CPSEs) as on 31.03.2018, out of which 257 were in operation and 82 were under construction. Of the 257 operating CPSEs, 71 CPSEs had incurred losses during 2017-18.

(c) and (d) There were 16 Navratna CPSE as on 31.3.2018. Out of these, the strategic disinvestment has been completed in two CPSEs namely, Hindustan Petroleum Corporation Ltd. and Rural Electrification Corporation Limited. At present there is no proposal for strategic disinvestment of other Navratna CPSEs.

CPSEs in Karnataka

201. SHRI G.C. CHANDRASHEKHAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of Central Public Sector Enterprises (CPSEs) established in Karnataka till date;

(b) whether Government has identified land for disposal regarding those CPSEs that have been earmarked for closure;

(c) if so, the details thereof including the guidelines issued for disposal of land and the current status of the same;

(d) the details regarding proceeds realized from disposal of assets of such CPSEs; and

(e) other new initiatives taken by Government for CPSEs during the last three years?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) As per information available in the Public Enterprises Survey 2017-18 that was laid on the Table of both the Houses of Parliament on 27.12.2018, there are 19 operating Central Public Sector Enterprises (CPSEs) which have registered office in the State of Karnataka as on 31.3.2018. Details of such CPSEs are given in Statement-I (*See* below).